## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 129(ND)/2015 CA NO.

PRESENT: SH. R.VARADHARAJAN Hon'ble Member (J)

> SH. S. K. MOHAPATRA Hon'ble Member (T)

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2016

NAME OF THE COMPANY: Sh. Sameer Mehan & ors

Vs.

M/s. Fusion Electronics Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Ankur Khandelwal, Adv. For 18777 JONERS

FOR RESPONDENTS 2,35,4 VAIBMAN SPANATTANA (Adu) Nach

## **Common Order**

Both the parties are present.

2. Replies in CAs 204/PB/2016, 215/PB/2016 & 216/PB/2016 in CP 129(ND)/2015 have not been filed. Hence the non-applicant seeks a week's time to file reply. Let the reply be filed within a week. Rejoinder, if any, be filed within one week thereafter.

3. In so far as CP 87(ND)/2016 is concerned, the petitioner was required to file rejoinder and it was made clear that no further adjournment shall be granted, as per order dated 02.08.2016. However, the petitioner prayed for one more opportunity to file the rejoinder. A week's time is granted for filing rejoinder, however, subject to Rs. 2500/- as cost to be paid to the NCLT Library Fund by the petitioner in CP 87(ND)/2016.

List for further consideration on 07.09.2016.

(R. VARDHARAJAN) MEMBER (J)

(S.K. MOHAPATRA) MEMBER (T)

24<sup>th</sup> August, 2016 (P.K. Sud)